

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

**Contempt Petition No. 12(ND)/2017
In (IB) 301 (ND)/2017**

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
07.11.2017**

**NAME OF THE COMPANY: M/s Gay Printers Vs. M/s Pawan Buildwell
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s): Mr. Sumit Sinha and Mr. Sinha Shrey, Advocates

For the Respondent (s): Mr. Shashwat Bhardwaj & Mr. Anuj Kapoor,
Advocates

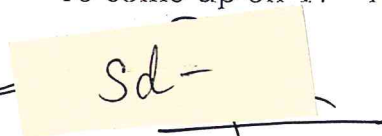
ORDER

Mr. Sumit Sinha for the Contemnor and Mr. Shashwat Bhardwaj for the Respondent/Non-Applicant are present. No reply has been filed on behalf of the non-Applicant / Contemnor. It is submitted that he is indisposed and has been in and out of Hospital. Some hospital records showing his discharge from the hospital on 30th October, 2017 has been produced and it submitted that he is recommended total. This fact has been controverted by the Counsel for the Petitioner alleging that he was recently present in the Court Mr. Anubhav Jain, M.M., South East District, Police Station Okhla, Delhi. Let the order sheet reflecting his presence be produced on the next date of hearing.

Reply, if any, be filed by the Contemnor before the next date of hearing.

Urgency for disposal of this petition u/s 340 Cr.P.C. is that the documents alleged to have been fabricated will have a bearing on the disposal of the main petition.

To come up on 17th November, 2017.


**(S. K. Mohapatra)
Member (T)**


**(Ina Malhotra)
Member (J)**

(Lekh Raj Singh)